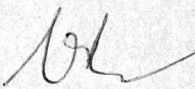





DATE	OFFICE REPORT	ORDERS.
25.1.93 25	<i>R/Sdani File record in Pg 4 me on 7.2.93 2/82</i>	<p>Mr.P.H.Pathak for the applicant.</p> <p>Mr.Akil Kureshi for the respondents.</p> <p>The respondents seeks time for file a further reply.List again on 05.2.93.</p> <p><i>Res</i> (R.C.Bhatt) Member(J)</p> <p><i>Q</i> (N.V.Krishnan) Vice Chairman</p> <p>*SS</p>
5.2.93 16		<p>The respondents seeks some more time to filed reply. Time is granted. Call on 24.2.2993.</p> <p><i>Res</i> (R.C.BHATT) MEMBER (J)</p> <p>(N.V.KRISHNAN) VICE CHAIRMAN</p>
24.2.93	<p>Res subd.</p> <p>Resub filed</p> <p>Amended</p> <p>10-3-93</p>	<p>Learned advocate for the parties are present. No reply is find^{found} on record. Though, merely^{as per} the learned advocate for the respondents,reply was filed. Learned advocate for the respondents to verify in the office and if not^{reply} found to supply the true copy of the same. Call on 11.3.93.</p> <p><i>Res</i> (V.RADHAKRISHNAN) ADMN.MEMBER</p> <p><i>Res</i> (R.C.BHATT) JUDICIAL MEMBER</p> <p>*SS</p>

(3)

DATE	OFFICE REPORT	ORDERS.
11-3-93		<p data-bbox="540 372 1325 423">Mr.P.H.Pahtak,advocate for the applicant.</p> <p data-bbox="540 435 1382 486">Mr.Akil Kureshi,advocate for the respondents</p> <p data-bbox="671 506 1345 556">Admitted. List for final hearing on</p> <p data-bbox="563 569 748 607">12-4-1993.</p> <div data-bbox="540 632 856 834"><p data-bbox="540 738 856 776">(V.RADHAKRISHNAN)</p><p data-bbox="551 796 786 834">Admn. Member</p></div> <div data-bbox="1118 695 1379 846"><p data-bbox="1148 758 1349 796">(N.B.PATEL)</p><p data-bbox="1118 808 1379 846">Vice Chairman</p></div> <p data-bbox="594 922 648 947">*SS</p>

(h)

DATE	ORDER REPORT	ORDERS
12.4.19		<p>Mr.P.H.Pathak, learned advocate for the applicant present.</p> <p>Mr.J.J.Yagnik who was representing all the 18 petitioners had retired before the date fixed for final hearing. This requires giving of intimation to all the applicants for of the date fixed for final hearing. However, the applicant no.1 alone was given intimation but that intimation reached him two days after the matter ^{was} fixed for final hearing. The name of Mr.J.J.Yagnik was not shown on the board on that day. Taking all these factors into consideration the order dated 13.6.1991, dismissing O.A./290/88, is set aside on review and the said O.A. is restored to file. The Review Application no.36/91, accordingly stands disposed of. No order as to costs.</p> <p>O.A.No. 290/88 may now be fixed for filing rejoinder. Call on 26.4.1993.</p> <div style="display: flex; justify-content: space-between;"><div data-bbox="493 1222 854 1373"> (V. Radhakrishnan) Member (A)</div><div data-bbox="1136 1260 1403 1386"> (N.B. Patel) Vice Chairman</div></div> <p>AIT</p>